

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE
LOK SABHA
UNSTARRED QUESTION NO. 859
ANSWERED ON 07th FEBRUARY, 2023

PESTICIDE REVIEW

859. SHRI FIROZE VARUN GANDHI

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:-

(a) whether the Government is considering an automatic review of every registered pesticides, periodically for every five years to ensure safety under the Pesticides Management Bill;

(b) if so, the details thereof;

(c) the details of the safety testing procedure carried out by the Government; and

(d) whether the safety testing will cover the inert ingredients as well as metabolites or breakdown products?

ANSWER

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d): Provision for an automatic review of every registered pesticides periodically for every 5 years has not been contemplated in the Draft Pesticides Management Bill 2020 introduced in the parliament (Rajya Sabha) on 23.03.2020. However, it is proposed in the Draft PMB-2020 to periodically review the safety and efficacy of registered pesticides and amend or cancel certificates of registration; and also to review the registration of pesticides on behalf of which a reference is made, or that are prohibited, by the Central Government or the State Government under clause 35. Furthermore, under the clause on Review, suspension and cancellation of registration and ban on pesticides detailed procedure has been proposed including review of molecule or formulation of a pesticide in respect of which registration has been granted. While conducting a review, the Registration Committee shall have the power to conduct tests in a manner determined by it or consult with such experts as it deems fit; or require the concerned holder or holders of the certificate of registration, as the case may be, to submit information or conduct tests.
